

(c) considering that the gross assets of two public sector hotels were Rs. 5.01 crores and were Rs. 12.77 crores for five leading private sector hotels, how is it that the private sector hotels had a profit of Rs. 70 lakhs and a tax provision of Rs. 10 lakhs while the public sector hotels had only a profit of Rs. 1 lakh and no tax provision; and

(d) whether there has been any inquiry for lease of public sector hotels and what was the amount offered and the reason why it was not accepted?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) The main reasons for the fall in profits in the year 1968-69 were :—

- (i) The implementation of the recommendations of the Wage Board resulting in additional payments to staff amounting to Rs. 13.96 lakhs ;
- (ii) Higher depreciation and payment of interest charges due to the construction of the Annexe in the Ashoka Hotel.

The following steps are being taken to improve the working results :—

- (i) Efforts are being made to improve the services in all the hotels by tightening supervision and increasing the number of trained staff ;
- (ii) Additional air-conditioned accommodation is being provided in Ranjit and Lodhi Hotels ; and
- (iii) New equipments and modern systems of control are being introduced to reduce cost and increase efficiency.

(b) Comparative statistical data in respect of hotels in foreign countries are not readily available.

(c) Out of the public sector hotels only one *viz.* Ashoka Hotel is a 5-Star hotel. The Janpath group, comprising of three hotels, *viz.* Janpath, Ranjit and Lodhi are in different lower categories. The tariffs in the Public Sector hotels, especially those in the lower category, are much lower than those in the four private sector hotels referred to. The public sector hotels are located in Delhi where conditions are different from those

obtaining in the places where most of the private sector hotels referred to are situated. There are also considerable disparities in wage structures and service conditions of staff.

(d) No, Sir.

People's Courts in Srikakulam District of Andhra Pradesh

\*431. SHRI G. C. NAIK :  
SHRI MAHENDRA MAJHI :  
SHRI MEETHA LAL MEENA :  
SHRI R. K. AMIN :  
SHRI H. AJMAL KHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government of India has been drawn to a report in the Times of India dated the 2nd June, 1970 about the existence of Red rule and its People's Courts in Srikakulam District of Andhra Pradesh ;

(b) if so, whether the Government of India have received any report in this regard either from the State Government or through its own Intelligence sources ; and

(c) if so, the details thereof and the action, if any, taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). Yes, Sir.

(c) The so-called "People's Courts" had been held on a few occasions in the interior areas of Srikakulam district of Andhra Pradesh. These are part of the illegal activities of the naxalites and allied groups of extremists and are utilised by them for propaganda purposes. The Government of Andhra Pradesh has been taking firm action under law against these elements and their activities have been considerably curbed during the last one year.

Constant Delays in Arrivals and Departures of Indian Airlines Planes

\*432. SHRI INDRAJIT GUPTA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether he is aware that delayed departures and arrivals of the Indian Air-